

(b) the value of goods seized; and

(c) the action taken against those indulging in such unlawful activities of smuggling?

The Deputy Minister of Finance (Shri Rameshwar Sahu): (a) and (b). A statement showing the details and value of the goods and currency seized by the Customs, Central Excise and Land Customs authorities, as smuggled, during September-October 1965, is laid on the Table of the House. [Placed in Library. See No. LT-5179/65].

(c) Both departmental action and where considered necessary, in major cases, prosecution proceedings are initiated against these involved in such seizures. Details of the adjudication and prosecution proceedings initiated so far are also indicated in the statement, laid on the Table.

Land Reforms

*309. Shri R. G. Dubey:
Shri Linga Reddy:
Shri Brij Raj Singh:
Shri Krishan Deo Tripathi:
Shri Warrior:
Shri P. C. Borooah:

Will the Minister of Planning be pleased to state:

(a) whether Land Reforms have been introduced in all the States;

(b) if not, the States which have not fallen in line with the Planning Commission's recommendations; and

(c) the time required for the introduction of the land reforms in all the States?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). The proposals relating to land reforms in the Five Year Plans are in the nature of a broad, common approach, which have to be adapted and pursued in each State with due regard to local conditions and in response to local needs. The measures adopted in the States have been reviewed in the Midterm Appraisal and the Planning Commission Publication "Progress" of

Land Reforms". A brief statement was placed on the Table of the Lok Sabha on August 19, 1965 in reply to Question No. 375.

Krishna-Godavari Waters Dispute

*310. Shri Linga Reddy: Will the Minister of Irrigation and Power be pleased to state:

(a) the stage at which the Krishna-Godavari waters dispute stands at present; and

(b) when it is likely to be finally settled?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Discussions were held on 19th August 1964 and 15th January 1965 with the Chief Ministers of Andhra Pradesh, Mysore and Maharashtra to arrive at a satisfactory settlement of the Krishna-Godavari waters dispute. All efforts are being made for early settlement.

Debts due from Pakistan

*311. Shri Hem Raj:
Shri Bade:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the partition debt and certain other debts due to India from Pakistan still stand unpaid to this day;

(b) if so, the amount thereof; and

(c) the steps taken to recover these outstanding debts from Pakistan?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes, Sir.

(b) The exact amount due from Pakistan in respect of periods before and after partition, including the Partition debt, has not yet been finally determined.

(c) A number of meetings both at official and Minister level were held till 1960. No agreed settlement could however be reached and it has not also been possible to hold further discussions.